25.

Inclusion of advocates act, 1961 under NCHER bill

A.N. Sinha Institute of Social Studies (ANSISS), Patna

 $3213. \ SHRI \ TARUN \ VIJAY:$ Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the Ministry's stand on inclusion of Advocates Act, 1961 within purview of National Council of Higher Education and Research (NCHER) Bill, 2011;
- (b) whether it will not lead to duplication and overlapping of responsibilities if norms and process of accreditation set by Government or a statutory authority are made mandatory for Bar Council of India (BCI);
- (c) the number of law colleges currently under BCI, State-wise and how many students are currently enrolled in them; and

(d) the number of lawyers enrolled in different courts of the country and how many students are enrolling in different courts every year for past three years?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Clause 83 (2) of the Higher Education and Research Bill, 2011 reads as; "Notwithstanding anything contained in the Architects Act, 1972, the Advocates Act, 1961, the Indian Medical Council Act, 1956, the Dentists Act, 1948 the Pharmacy Act, 1948, the Indian Nursing Council Act, 1947 the Indian Medicine Central Council Act, 1970, and the Homeopathy Central Council Act, 1973, the provisions of this Act shall apply to any matter concerning the determination, co-ordination, maintenance of standards in, and promotion of, higher education and research:"

- (b) No Sir. As per provisions of the Higher Education and Research Bill, 2011, Bar Council of India will specify standards of higher education concerning practice in courts. A separate Bill, the National Accreditation Regulatory Authority for Higher Educational Institutions Bill, 2010 seeks to make accreditation mandatory for all Higher Educational Institutions. The accreditation of these institutions will be on standards and benchmarks set by the statutory regulatory body.
- (c) As per information received from the Bar Council of India, the total number of law colleges in the country are 966. State-wise details of law colleges and number of students enrolled are given in Statement (*See* below).
- (d) As per information received from the BCI, the total number of lawyers enrolled in the country is 1273289. No students enrol in courts as only lawyers can do so.

Statement
Statewise details of law colleges and number of students enrolled

Sl.No.	Name of States	Number of Colleges	Number of Students admitted in the first year of three & five year courses (approximately)
1	2	3	4
1.	Andhra Pradesh	51	10920
2.	Assam, Meghalaya, Mizoram, Manipur, Nagaland, Tripura, Sikkim and Arunachal Pradesh	43	6188

Study of Indian culture in European universities

- $3214. \ \ SHRIMATI\ T.\ RATNA\ BAI:$ Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- $\hbox{(a)} \qquad \text{whether there is a sign of growing interest in the study of Indian culture in} \\ \text{European universities;}$
 - (b) if so, the details thereof comparatively during the last four years; and
 - (c) the funds spent for promotion of Indian culture in such universities?